

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.581 of 1994.

R.K. Singh & another

... Applicants

Versus

Union of India & others

... Respondents

Hon'ble Mr. Justice R.K.Varma- V.C.

Hon'ble Miss Usha Sen- A.M.

(By Hon'ble Mr. Justice R.K.Varma- VC)

Shri P.K.Kashyap, learned counsel for the petitioner.

Heard on the question of admission.

Learned counsel for the petitioners has stated that the respondents may not follow the instructions to the Railway Boards letter dated 16-6-1992(Annexure A-1) mentioned in the letter of Eastern Railway dated 27-4-1993(Annexure A-4) to the petition.

As such the petitioners have prayed that the respondents be directed to follow the instructions issued by the Railway Board in so far as the said instructions are applicable in the case of the applicant, and the respondents are supposed to follow the instructions of the Railway Board.

We hereby direct that the respondents to follow the said instructions of the Railway Board in so far as the said instructions are applicable to the case of the petitioners. With this direction

the O.M. is disposed of.

Ush
MEMBER (A)

DATED: Allahabad April, 15, 1994.

(IS PS)

R.K.Varma
VICE CHAIRMAN
